To,

All the Cadre Controlling Authorities
under CBIC.

Subject: Combined Graduate Level Examination 2016- regarding conditions of outcome of Court Case OA No. 2964/2017- Rohit Kumar and Ors (WP 3457/2018) to the appointment.

Sir/ Madam,

In continuation of Board’s letter of even no. dated 22/06/2018 (Annexure- I), I am to enclose herewith letter No. 6/6/2017 dated 18/03/2020 (Annexure- II) from SSC (SR) on the subject mentioned above. In view of the dismissal of the plea of the Union of India in this matter, SSC(SR) stated that the appointment of all nominated candidates of CGLE 2016 for the posts of Inspector (CGST, PO & Examiner) and TA be made unconditional.

2. In this regard, it is requested to take necessary action in the instant matter in respect of the candidates nominated from SSC (SR) for the post of Inspector (CGST, PO & Examiner) and TA under intimation to the Board.

Yours faithfully,

Encl: As above

(Rajan Kumar Jha)
Deputy Secretary to the Govt. of India
Tel. 26162693
F.No. A.12034/SSC/04/2016-Ad.III(B)
Government of India
Ministry of Finance
Department of Revenue
Central Board of Indirect Taxes & Customs

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Gr. Floor, HudcoVishala Building
Bhalaji Cama Place, R.K. Puram
New Delhi-110066
Dated 22/06/2018

To,

**The Chief Commissioners of Central GST,**
Bangalore/ Bhopal/ Bhubaneswar/ Chandigarh/ Chennai/
Thiruvananthapuram/ Delhi/ Goa/ Hyderabad/ Kolkata/ Mumbai/ Pune/
Ranchi/ Shillong/ Vadodara (List attached)

**The Chief Commissioners of Customs,**
Chennai/ Thiruvananthapuram/ Mumbai/ Goa/ Kolkata (List attached)

**The Directors General,**
Data Management/ Publicity & Public Relation/ CRCL (List attached)

Subject: **Allocation of Inspectors (Central GST, Preventive Officer & Examiner) and Tax Assistants recommended for appointment by SSC on the basis of result of Combined Graduate Level Examination, 2016-reg.**

Sir/ Madam,

I am directed to say that on the basis of result of Combined Graduate Level Examination, 2016, Staff Selection Commission (SSC) had recommended 856 Inspectors (Central GST), 121 Inspectors (Preventive Officer), 37 Inspectors (Examiner) and 622 Tax Assistants for appointment in CBIC, as per the vacancies reported by the Department to the SSC for allocation to various cadres/zones.

2. The allocation of candidates to various cadres has been made on "Merit-cum-preference" basis (i.e. candidates with higher merit/rank had better chances of getting cadres of their preference) subject to availability of vacancies of relevant category in the various cadres. While making allocation, all instructions of DOP&T have been followed. Each selected candidate was given an opportunity to indicate his/her options/preferences. Some candidates have not indicated any option/preference. In such cases, allocation has been made alphabetically (Code of Cadre Controlling Authority) where vacancies exist after allocation of the candidates who have given their options.
4. It may kindly be ensured that before the offers of appointment are issued, all necessary formalities/requirements as per the laid down procedure are completed, including medical examination, verification of character and antecedents, verification of original certificates regarding date of birth, educational qualifications, caste certificate, disability certificates and any other relevant documents, etc. In case of candidates belonging to the Scheduled Castes/Scheduled Tribes/Other Backward Classes, the original caste certificates issued by the Competent Authority should necessarily be checked before the offer of appointment is issued. It is reiterated that the appointing authority must fully satisfy itself regarding the eligibility of a candidate to hold the post before issuing the letter containing the offer of appointment. If any discrepancy is found on any ground, the case may be referred to the Staff Selection Commission under intimation to the Board.

5. The Dossiers of the candidate who do not qualify in the medical examination or do not fulfill other requirements may be returned to the Staff Selection Commission with a Certificate to that effect, under intimation to the Board.

6. The offer of appointment should be sent only by Registered Post. If the letters are returned by the postal authorities undelivered, the letters, along with the envelopes containing remarks by the postal authorities should be retained for record purposes. In such cases, a copy of the offer of appointment should be sent to the correspondence/permanent address of the candidates, if it is different from that of the initial mailing address. In case a candidate declines to accept the offer of appointment or fails to report for duty, or there is no response from him/her, even after issuance of a reminder through registered post, the offer of appointment should formally be cancelled and the candidate informed accordingly. The dossiers of candidates who decline to accept the offer and, in those cases, where the second letter is also returned undelivered, should be returned to the Staff Selection Commission under intimation to the Board, after placing therein a copy each of the letter containing the offer of appointment, subsequent reminder and the memorandum of the cancellation of offer of appointment.

7. It may please be noted that any request for re-allocation of zone shall not be entertained by the Board.

8. "The appointment of these candidates shall be subject to the final outcome of the Writ Petition to be filed by the Commission before the Hon’ble High Court of Delhi against the Order dated 23/10/2017 passed by the Ld. CAT, Principal Bench, New Delhi OA No. 2964/2017 filed by Shri Rohit Kumar and Ors/any other litigation (OAs/WPs/SLPs), as the case may be."
(1). The receipt of this communication and its enclosures may kindly be acknowledged.

Yours faithfully,

Encl: as above.

(B.K Manthan)
Under Secretary to the Govt. of India
Tel. 26162675

Copy to: Directorate General of Systems, Customs & Central Excise, CBIC, 4th and 5th Floor, Samrat Hotel, Chanakyapuri, New Delhi with the request to place this letter, along with enclosed Lists of Candidates on the CBIC’s website.

(B.K Manthan)
Under Secretary to the Govt. of India
To
Shri B K Manthan
Under Secretary (Ad III A&B)
CBEC (Deptt. of Revenue)
Ground Floor, HUDCO Vishala Building
Bhikaji Cama Place, R K Puram
New Delhi – 110 066.

Sub : Combined Graduate Level Examination 2016 – regarding conditions of outcome of Court Case OA No. 2964/2017 – Rohit Kumar and Ors (WP 3457/2018) to the appointment.

Sir/Madam,

I am to refer to this Office Letter of even no. dated 30.01.2018 regarding issuance of Appointment Letters for posts of (i) Inspector (Central Excise) (Post Code : K); (ii) Inspector (Examiner) (Post Code : M); (iii) Inspector (Preventive Officer) (Post Code : L); and (iv) Tax Assistant (Post Code : @) wherein it was requested to issue the appointment letter(s) to the nominated candidates of CGLE 2016 containing the following condition:

“the appointment of these candidates shall be subject to the final outcome of the Writ Petition to be filed by the Commission before the Hon’ble High Court of Delhi against the order dated 23.10.2017 passed by the Ld.CAT, Principal Bench, New Delhi in OA No. 2964/2017 filed by Shri Rohit Kumar and Ors/any other litigation (OAs/WPs/SLPs), as the case may be”.

2. In this connection, Hon’ble Supreme Court vide its order dated 22.11.2019 had dismissed the plea of Union of India in the Special Leave Petition (C) 18743/2018 (Union of India Vs Sumit Kumar) and consequent to this, Hon’ble High Court of Delhi in WP 3457/2018 filed by the Union of India against the Order of the Hon’ble CAT dated 23.10.2017 in OA 2964/2017, has disposed of the said WP vide order dated 06.02.2020 with the direction to comply the Order dated 23.10.2010 of Hon’ble CAT (PB), New Delhi.

3. Pursuant to the above judgement, the appointment of all the nominated candidates of CGLE 2016, which have been made subject to the final outcome of WP 3457/2018 filed by the Commission before the High Court of Delhi against the CAT Order dated 23.10.2017 in the matter of O.A No. 2964/2017 (Rohit Kumar & Ors) or any other litigation (OAs/WPs/SLPs), as the case may be, may now be made unconditional.

(P.T.O)
4. In view of the above position, you are, therefore, requested to take necessary action in the matter in respect of candidates nominated from Staff Selection Commission (Southern Region) for the post indicated at Para 1 above forthwith under intimation to this Regional Office.

Yours faithfully

(K Nagaraja)
Regional Director (SR)

के. नागराज / K. NAGARAJA
क्षेत्रीय विदेशक / Regional Director
कार्यालयी पदक अधिकारी (SR)
Staff Selection Commission (SR)
भारत सरकार / Government of India
चेन्नई / Chennai - 600 006.